

Minutes of the Meeting dated 04.02.2014

Present:

1. Smt Sushma Singh, Chief Information Commissioner
2. Shri Rajiv Mathur, Information Commissioner
3. Shri Vijai Sharma, Information Commissioner
4. Shri Basant Seth, Information Commissioner
5. Shri Yashovardhan Azad, Information Commissioner
6. Shri Sharat Sabharwal, Information Commissioner
7. Smt. Manjula Prasher, Information Commissioner
8. Shri M A Khan Yusufi, Information Commissioner
9. Prof M.S. Acharyulu, Information Commissioner

Secretary, Additional Secretary and other officers assisted the Commission.

Agenda 1 – Maintaining and monitoring of Compensation/Penalties cases such as directed and recommended by the Commission and their recommendation by the Commission and their mechanism – for decision.

Commission was informed that the penalty list is maintained in the office of JS(P) based on the inputs received from various registries, Legal Cell, CIC and Pay & Accounts Office, CAT, New Delhi. However, some times the orders of the Commission imposing penalties are not received from the concerned registry thus are not included in the list. The Commission was also apprised that a Circular No. JS(P)/2013/03 dated 26.12.2013 regarding ensuring sending decisions to the JS(P) wherever penalty is imposed, has been issued. The Commission directed that concerned divisions should send the details relating to imposition/recovery of penalty to the JS(P) so that no omission in the list possible. Further, the Commission directed that the penalty list be reviewed every month by JS(P) and be reported to the Commission in its meetings. The Commission desired that decisions of the Commission regarding maintenance and monitoring of cases where disciplinary action has been recommended or any award of compensation has been directed should be brought to the notice of the Commission for further direction after checking from the records, if any, regarding any guidelines adopted/issued by the Commission in the past.

Agenda 2 – Disposal of receipts and various forms to be used by the CR/Dak Section – for decision.

- a) The Commission directed that the receipts/petitions received in a language other than Hindi or English should not be returned by the Dak Section/CR. The Commission should tie up with the State Govt. Houses (Bhawans) situated in Delhi for getting translations of such communications made on payment basis and then scrutinize them in the Dak Section/CR.

- b) If any petition is received by the Commission against the decision(s) of the State Information Commission(s), the same shall be returned through the registered post to the petitioner informing him that the Commission does not have any appellate or supervisory jurisdiction over the State Information Commission(s). The scroll being run on the website in this regard may accordingly be modified.
- c) The Commission directed that the Frequently Asked Question (FAQ) shall be revisited and the manner in which the petitions would be scrutinized in accordance with RTI Rules, 2012 be elaborated. FAQ should immediately be published on website of the Commission and also on its Notice Boards.
- d) Regarding online filing of second appeal/complaint in the Commission, it was decided that the verification statement as suggested by the Registrar may be inserted in the format used for the purpose and the same may be posted on the website of the Commission. The Commission desired, however, that this should be legally examined.
- e) All the petitions filed against private entities such as gas agencies, private banks, shops etc, which are claimed to be a public authority either without argument or otherwise may be registered as complaint and sent to the concerned registries.
- f) Both the proformae meant for scrutiny of appeal/complaint were approved.
- g) Premature appeals as per rule 10(2) of the RTI Rules, 2012 shall not be registered and the same shall be disposed of at the CR level with the following order:-

“Premature appeal as per Rule 10(2) of the RTI Rules, 2012. Not maintainable and hence rejected. May be consigned to the records.”
- h) Appeals which are deficient as per the RTI Rules, 2012 shall continue to be returned to the appellant by the Central Registry as per Rule 9.
- i) Request(s) addressed to CPIO and appeal(s) addressed to the First Appellate Authority of a public authority, copies of which are endorsed to the Commission shall not be acted upon and will be filed with the remarks – “No action called for – may be consigned to records.” Orders passed by any First Appellate Authority (Not in compliance with any order of the Commission) and copies endorsed to the Commission shall be treated alike.

2. Remaining agenda were deferred.

(Tarun Kumar)
Joint Secretary(Admn.)

To

1. PPS to Chief Information Commissioner (SS)
2. PPS to Information Commissioner (RM)
3. PPS to Information Commissioner (VS)
4. PPS to Information Commissioner (BS)
5. PPS to Information Commissioner (YA)
6. PPS to Information Commissioner (SH)
7. PPS to Information Commissioner (MP)
8. PPS to Information Commissioner (KY)
9. PPS to Information Commissioner (SA)
10. PS to Secretary/PS to Additional Secretary.

Copy to:

1. JS(More)/Scientist 'D', NIC
2. Shri D.C. Singh, DR to CIC
3. Shri Raghbir Singh, DR to IC (RM)
4. Shri V.K. Sharma, DR to IC (VS)
5. Shri R.L. Gupta, DR to IC (BS)
6. Shri K.V. Mathew, DR to IC (YA)
7. Shri Vijay Bhalla, DR to IC (SH)
8. Shri T.K. Mohapatra, DR to IC (MP)
9. Shri A.K. Sharma, Deputy Registrar, IC(SA).
10. Shri K.L. Das, Deputy Registrar, Central Registry.
11. Shri Baljit Singh, Deputy Registrar, Central Registry